

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)

BENCH AT CHENNAI

Application No.112 of 2022

Saraswathi Excel Matriculation School

Rep.By its Correspondent,

M.Rajasekaran,

Thiruvannamalai Road,

Sozhanganur-605 402,

Vikravandi Taluk,

Villupuram District.

...Applicant

-Vs-

The Member Secretary,

Tamil Nadu Pollution Control Bord,

Guindy,

Chennai-600 032 & others.

...Respondents

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M/s.S.SENTHIL KUMAR, Ms.389/1996
D.SELVAM,
T.ELUMALAI, Ms.122/2013
Counsel for Respondent-8
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BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)
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Application No.112 of 2022

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Rep.By its Correspondent,
M.Rajasekaran,
Thiruvannamalai Road,
Sozhanganur-605 402,
Vikravandi Taluk,
Villupuram District.

...Applicant

-Vs-

The Member Secretary,
Tamil Nadu Pollution Control Bord,
Guindy,
Chennai-600 032 & others.

....Respondents

COUNTER FILED BY THE G.VENKATESAN
(8TH RESPONDENT)

I, G.Venkatesan, S/o.Govindasamy, Hindu, Aged about 58 years, residing at No.5, Selvam Nagar, Viratikuppam Road, Villupuram District temporarily come down to Chennai and do hereby solemnly affirm and sincerely state as follows:

1. I respectfully submit that I am the proprietor of Sri Kirithika agro chemicals and 8th respondent herein. I am well acquainted with the facts of the case.

2. I respectfully submit that I perused the application filed by the applicant and deny all the averments and allegations contained therein except those that are specifically admitted herein and applicant is put to strict proof of the same.

The Para war non denial would not amount to traverse the fact of the case.

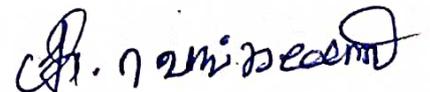


SRI KIRUTHIKA AGRO CHEMICALS
No: 310/3, Thiruvannamalai Main Road,
CHOLAGANUR, VILLUPURAM DT,
Tamilnadu - 605 402

3. I submit that this application is not maintainable either in law or facts. It has to be dismissed in limine.

4. I submit that with regard to averments made in Para 2 of application are denied as false and frivolous. It is submitted that only after following all the statutory obligations stipulated under relevant laws including insecticides act 1968, the water (Prevention Control) of Pollution Act 1974 as amended 1988 my unit was granted license to manufacture insecticides (**Annexure-R-1**) and permission to make discharge of Trade effluent (**Annexure-R-3**) by the respondents herein. I categorically deny the allegation made by the applicant that my unit is manufacturing the chemicals by violating notification S.O.3951/E dated 08.08.2018 of the Gazette of India, Extraordinary, ministry of Agriculture and farmers welfare, notification issued by the Government of India. As per the notification use of Phorate has been banned as it is very toxic to aquatic organism.

5. I further submit that with regard to the averments mentioned in Para No. 3 of the application are denied as false and malicious. It is submitted our agro chemical unit is operating effluent treatment plant continuously and effectively as per the standards prescribed by the Tamil Nadu Pollution Control Board. The entire trade effluent are disposed in the solar evaporation pan (**Annexure-R-14**). Discharge of Air emissions are managed by installing wet scrubber with stack 8 meter height of from the ground level (**Annexure-R-13**). Applicant had not filed any documentary evidence to show that public are affected due to



SRI KIRUTHIKA AGRO CHEMICALS
No: 310/3, Thiruvannamalai Main Road,
CHOLAGANUR, VILLUPURAM DT,
Tamilnadu - 605 402

spreading chemical fumes in the air. From 2007 onwards my unit has been in operation without complaints from public. Kedar Primary health centre situated only 7 kilometer from my unit. It is pertinent note that had my agro chemical unit been produced noxious gas as alleged by the applicant he would not have obtained permission from Health Authorities to run his school.

6. I further submit that with regard to averments mentioned in Para No.4 of the application are denied as false. It is submitted on 25.11.2021 the 4th respondent herein had inspected the premises in my agro chemical unit as routine inspection. The 4th respondent sought some explanation I had given my explanation and complied the directions of the 4th respondent by installing wet scrubber with stack 8 meter height of from the ground level. Solar pan was repaired. Satisfied with my explanation the 4th respondent granted renewal of consent u/s 21 of the Air (Prevention and Control) of Pollution Act 1981 as amended in 1987 vide proceedings no. F0231VPM/OS/DEE/TNCB/VPM/A/2022 Dated 05.09.2022. **(Annexure-R-4)**. On the same proceedings renewal of consent has been granted U/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) **(Annexure-R-5)**. The renewal of consent is valid till 31.06.2026.

7. I submit that with regard to mentioned in Para No.5 of the application are denied as false. It is submitted my unit is not manufacturing any prohibited chemicals and thereby caused no Air and Water Pollution. Because


SRI KIRUTHIKA AGRO CHEMICALS
No: 310/3, Thiruvannamalai Main Road,
CHOLAGANUR, VILLUPURAM DT,
Tamilnadu - 605 402

our unit is following all the protective measures as directed by 1st and 4th herein.

8. I further submit that with regard to averments mentioned in Para No.6 & 7 of the application are denied as false and malicious. As my unit is under surveillance of the respondent herein nothing would be caused as alleged by the applicant. My unit is not manufacturing Phorate as it has been banned by Government of India.

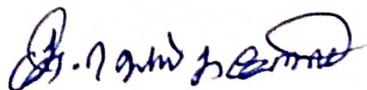
9. I further submit that with regard to averments mentioned in Grounds of the application are denied as false and malicious. The school is not near to my chemical unit as alleged by the applicant.

10. I respectfully submit that the points placed for the consideration of this Hon'ble Tribunal in the facts pertaining to the application are as follows:-

a). my unit has been functioning from 2007 without any complaints from public, whereas the applicant school has started only in the year 2017.

b). my agro chemical unit in the categorized of Orange industry by the 4th respondent. I have been categorized as Micro level Entrepreneur by the government of Tamil Nadu Department of Industries and Commerce Entrepreneur Memorandum Number-33 007 11 04987 Part-II (**Annexure-R-9**).

c). my unit is situated more than 1 kilometer from the school whereas a private fertilizer godown situated within 50 meters from the school premises (**Annexure-R-16**).


SRI KIRUTHIKA AGRO CHEMICALS
No: 310/3, Thiruvannamalai Main Road,
CHOLAGANUR, VILLUPURAM DT,
Tamilnadu - 605 402

d.) I further submit that the Photographs of packing covers submitted by the applicant are not correct. A photograph submitted by the applicant in page no.13 is fabricated one. The upper portion of the photographs in page no.13 and full portion in page no.15 are the outer cover of Lion Krithi which was another product of our unit produced prior to the ban on Phorate.

e). After the ban our unit had completely stopped the production Lion Krithi 10 G (**Annexure-R-7**). as it contains composition of Phorate. It is further submitted that the lower portion of the photographs in page no.13 and full portion in page no.14 are the outer covers of one of our product namely Lion Krithi Acephate 75% G (**Annexure-R-8**), which has not been banned so far. In order to show that our unit formulating banned chemical Phorate it has been photographed as if we had used Phorate as composition 10% in the product of Lion Krithi Acephate 75%G.

f). I submit that when ban imposed on the Phorate in all its forms by the notification of the government of India on 08.08.2018 the small agriculture unit like us are not in position to obtain Phorate from manufactures.

g). It is pertinent note that had my agro chemical unit been produced noxious gas as alleged by the applicant he would not have obtained permission from Health Authorities to run his school.

h). I submit as I am aware of ban on the insecticides phorate I never used it any forms. Allegation made by the applicant is baseless after the ban on the phorate my unit had completely stopped to produce the phorate. Our unit



SRI KIRUTHIKA AGRO CHEMICALS
No: 310/3, Thiruvannamalai Main Road,
CHOLAGANUR, VILLUPURAM DT,
Tamilnadu - 605 402

is strictly following the directions of the respondents herein. My unit is strictly following the protective measures to managed trade effluents and the discharge of emissions.

i). due to outbreak of covid-19 pandemic and financial crises, my unit has not been functioning when my unit was not operative position alleging me for usage of phorate is baseless.

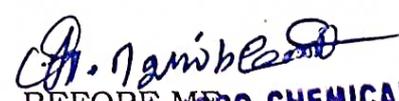
j). in the interest of justice I assure that my agro chemical unit will not use any banned insecticides including phorate.

k.). Being member of agricultural family, I had started agro chemicals in our area. To start my unit I had invested huge amount by way of borrowing money from my relatives and banks. My entire saving and assets were spent for running my unit. Due to the previous enmity applicant had preferred false application before this Hon'ble Tribunal with ulterior motive.

l). i submit that I reserve my right to raise additional grounds, if necessary at the time of final disposal of the application.

11. Therefore, I respectfully pray this Hon'ble Tribunal may pleased to dismiss the application and thus render justice

Solemnly affirmed at Chennai
On this the 14th day of December, 2022
And signed her name in my presence.

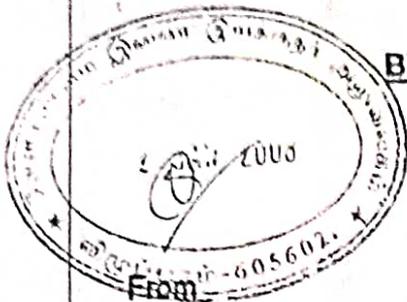

BEFORE ME
SRI KIROTHIKA AGRO CHEMICALS
No: 310/3, Thiruvannamalai Main Road,
CHOLAGANUR, VILLUPURAM DT,
Tamilnadu - 605 402
ADVOCATE: CHENNAI

00058

ANNEXURE - R1

- 7 -

108
2-1-08



BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

DEPARTMENT OF AGRICULTURE

From
Thiru.S.Kosalaraman, I.A.S.,
Director of Agriculture,
Chepauk, Chennai. 5

To
Sri Kiruthika Agro Chemicals
23 Hospital Road
(Opp Telephone Exchange)
Vandimedu, Villupuram 605 602

Letter No.PPS4/148587/07 dated 18-12-07

Sir,

Sub IA 1968 Issue of Manufacturing Licence No.430/2007 dated 18.12.2007 - regarding.

- Ref: 1 M/s Sri Krithika Agro Chemicals, Villupuram Lr.dated 17-9-07 and 30-11-07
- 2 Joint Director of Agriculture, Villupuram ,Lr.No.V1/11304/07 dated 12-9-07

The Manufacturing Licence No.430/2007 is issued and valid from 18-12-07 to 31-12-2008.

The same is enclosed.

[Signature]
20/12/07
Joint Director of Agriculture
(Quality Control) /c
State Licencing Authority
Tamil Nadu

Copy to Joint Director of Agriculture , Villupuram *[Signature]*
Copy to stock file *20.12.07*

Σ No. EI / 53 108 If 1-08

Copy to stock file
Copy communcate to Sri Kiruthika Agro of Villupuram.

Copy - SF

[Signature]
2.1.08 3.1.08

[Signature]
JDA



FORM V
(See Rule 9 (2))

Licence to Manufacture Insecticides

1. Number of Licence and date of issue M.L.No.430/2007 dated 18-12-2007
2. M/s Sri Krithika Agro Chemicals 23 Hospital Road , Vandimedu, Villupuram 605 602, is hereby granted a licence to manufacture the following insecticide, on the premises situated at 310/3 Thiruvannamalai Main Road, Cholaganur Village, Villupuram 605 402, under the direction and supervision of the following expert staff .
 - (a) Expert staff (names) K.Gandhimathi, B.Sc.,(Chemistry)
 - (b) Names of Insecticides 10 products vide Annexure
3. The licence authorizes the sale by way of whole sale dealing by the licensee and storage for sale by the licensee of the Insecticides manufactured under the licence.
4. The licence shall be in force for a period of 18-12-2007 to 31-12-2008 years from the date of issue.
5. The licence is subject to the conditions stated below and to such conditions as may be specified in the rules for the time being in force under the Insecticides Act 1968.

Signature: 
Designation: Joint Director of Agriculture
(Quality Control) /c
State Licencing Authority / Tamil Nadu

Date: 18-12-2007
Seal of the Licencing Officer

Conditions

- 1 The licence and any certificate of renewal shall be kept on the approved premises and shall be produced for inspection at the request of an Insecticide Inspector appointed under the Insecticides Act. 1968 or any other officer or authority authorized by the licensing officer.
- 2 Any change in the expert staff named in the licence shall forth-with be reported to the licensing officer.
- 3 If the licensee wants to under-take during the currency of the licence to manufacture for sale additional insecticides, he should apply to the licensing officer for the necessary endorsement in the licence on payment of fee of rupees 50/- for every category of insecticides.

Firm: M/s Sri Krithika Agro Chemicals

Factory Situated at :
310/3 Thiruvannamalai Main Road
Cholaganur Village
Villupuram 605 402

PPS4/148587/07

Dated 18-12-07

ANNEXURE

The manufacturing licence No.430/07 dated 18-12-07 is issued from 18-12-2007 to 31-12-2008 for the following products subjects to the order and communications that may be issued by the Central Insecticides Board Government of India and Government of Tamilnadu etc. from time to time in this regard.

Sl. No.	Name of the product	Registration Number
1	Cartap Hydrochloride 4% GR	CIR-57125/2007-Cartap Hydrochloride (GR)-(275) -835
2	Cypermethrin 10% EC	CIR-57126/2007 -Cypermethrin (EC) (275) 2431
3	Monocrotophos 36% SL	CIR-57127/2007-Monocrotophos (SL) -275- 1733
4	Carbofuran 3% CG	CIR-57128/2007-Carbofuran (CG) 275-568
5	Phorate 10% CG	CIR-57129/2007-Phorate (CG) (275) -1023
6	Acephate 75% SP	CIR-57931/2007-Acephate (SP) (279)-1148
7	Cabendazim 50% WP	CIR-57933/2007-Cabendazim (WP) (279)-1207
8	Lambda Cyhalothrin 5% EC	CIR-57929/2007 -Lambda Cyhalothrin (EC) (279) -630
9	Butachlor 50% EC	CIR-57932/2007-Butachlor (EC) (279)-1559
10	Endosulfan 35% EC	CIR-57934/2007-Endosulfan (EC) (279)-2303

Expert Staff: K.Gandhimathi, B.Sc(Chemistry)

Terms: The firm should not exceed the total assessed capacity fixed by the Director of Industries and Commerce Chennai.

Joint Director of Agriculture
(Quality Control)/c
State Licencing Authority/Tamilnadu

20/12/07

4/6

Government of India
Ministry of Agriculture
(Department of Agriculture & Co-operation)
DIRECTORATE OF PLANT PROTECTION, QUARANTINE & STORAGE
Central Insecticides Board and Registration Committee
N.H.IV Faridabad (Haryana)-121001

CERTIFICATE OF REGISTRATION UNDER SECTION 9(4) OF THE
INSECTICIDES ACT, 1968

Certified that the insecticide Monocrotophos-36% S.L. has been registered in the name of the person/undertaking whose particulars are specified below:

1. Name and Address of the person / undertaking: M/S Sri Kiruthika Agro Chemicals.
23, Hospital Road (Opp. Telephone Exchange) Vandimedu,
Villupuram-605 602 (T.N.)
2. Address of the manufacturing premises: 310/3, Thiruvannamalai Main Road, Cholaganur Village,
Villupuram-605 402(T.N.)
3. Registration No. **CIR-57,127/2007-Monocrotophos-(SL)(275)-1733**

F. No. 942-F/2007

4. Name of the Insecticide: Monocrotophos-36% S.L.

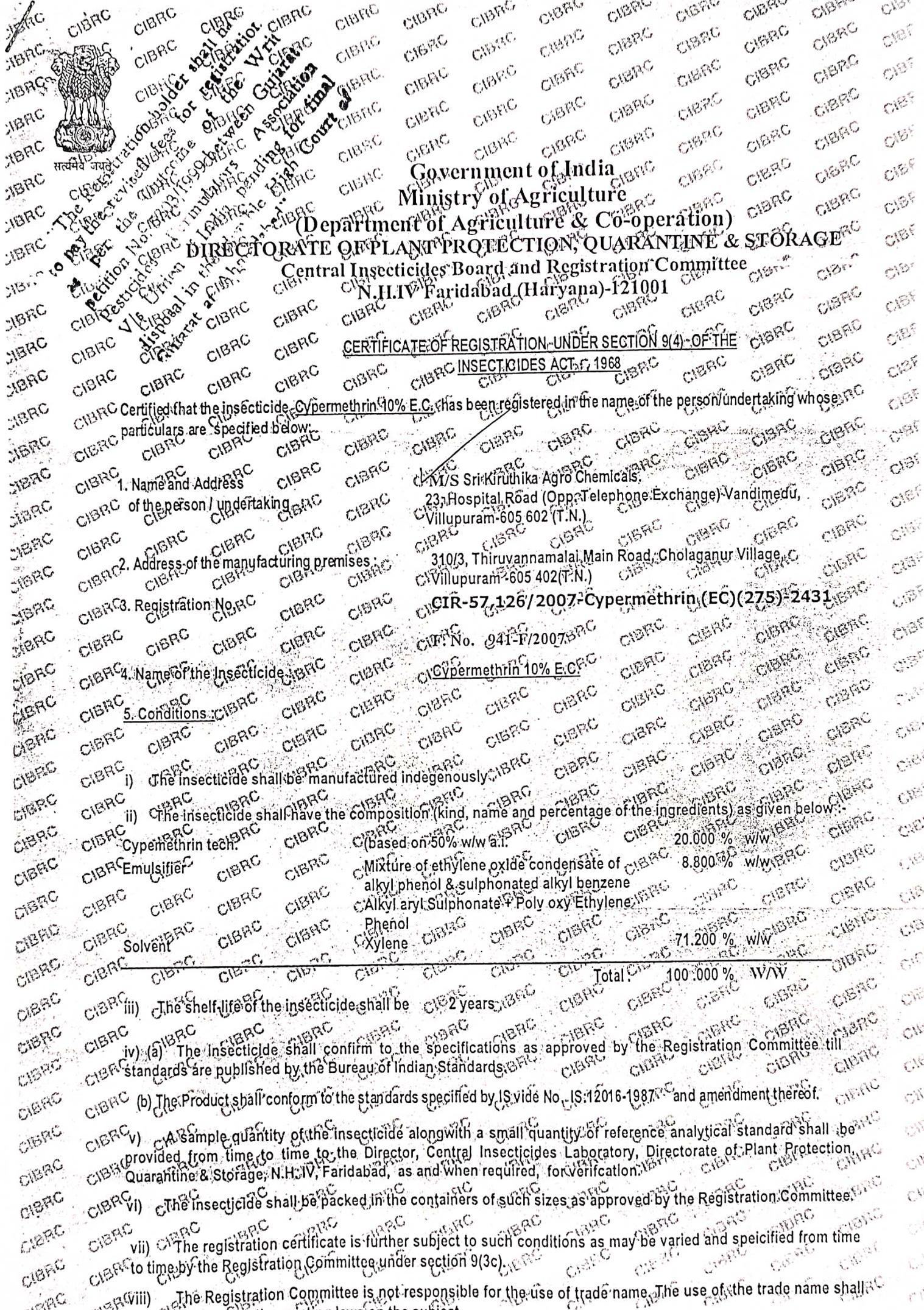
5. Conditions:

- i) The insecticide shall be manufactured indigenously.
- ii) The insecticide shall have the composition (kind, name and percentage of the ingredients) as given below :-

Monocrotophos-Tech.	(based on 68% w/w a.i.)	53.000 % w/w
Solvent	Cyclohexanone	47.000 % w/w

Total: 100.000 % W/W

- iii) The shelf-life of the insecticide shall be 1 year
- iv) (a) The insecticide shall conform to the specifications as approved by the Registration Committee till standards are published by the Bureau of Indian Standards.
(b) The Product shall conform to the standards specified by IS vide No. I.S:8074-1998 and amendment thereof.
- v) A sample quantity of the insecticide along with a small quantity of reference analytical standard shall be provided from time to time to the Director, Central Insecticides Laboratory, Directorate of Plant Protection, Quarantine & Storage, N.H. IV, Faridabad, as and when required, for verification.
- vi) The insecticide shall be packed in the containers of such sizes as approved by the Registration Committee.
- vii) The registration certificate is further subject to such conditions as may be varied and specified from time to time by the Registration Committee under section 9(3c).
- viii) The Registration Committee is not responsible for the use of trade name. The use of the trade name shall be regulated as per the existing laws on the subject.



Government of India
Ministry of Agriculture

(Department of Agriculture & Co-operation)

DIRECTORATE OF PLANT PROTECTION, QUARANTINE & STORAGE

Central Insecticides Board and Registration Committee

N.H.IV Faridabad (Haryana)-121001

CERTIFICATE OF REGISTRATION UNDER SECTION 9(4) OF THE
INSECTICIDES ACT, 1968

Certified that the insecticide Cypermethrin 10% E.C. has been registered in the name of the person/undertaking whose particulars are specified below:

1. Name and Address of the person/undertaking

M/S Sri Kiruthika Agro Chemicals,
23, Hospital Road (Opp. Telephone Exchange) Vandimedu,
Villupuram-605 602 (T.N.)

2. Address of the manufacturing premises

310/3, Thiruvannamalai Main Road, Cholaganur Village,
Villupuram-605 402(T.N.)

3. Registration No.

CIR-57,126/2007 Cypermethrin, (EC) (275)-2431

4. Name of the Insecticide

Cypermethrin 10% E.C.

5. Conditions

- i) The insecticide shall be manufactured indigenously.
- ii) The insecticide shall have the composition (kind, name and percentage of the ingredients) as given below:

Cypermethrin tech.	20.000 % w/w
Emulsifier	8.800 % w/w
Solvent	71.200 % w/w
Total 100.000 % w/w	
- iii) The shelf life of the insecticide shall be 2 years.
- iv) (a) The insecticide shall conform to the specifications as approved by the Registration Committee till standards are published by the Bureau of Indian Standards.
(b) The Product shall conform to the standards specified by IS vide No. IS:12016-1987 and amendment thereof.
- v) A sample quantity of the insecticide along with a small quantity of reference analytical standard shall be provided from time to time to the Director, Central Insecticides Laboratory, Directorate of Plant Protection, Quarantine & Storage, N.H.IV, Faridabad, as and when required, for verification.
- vi) The insecticide shall be packed in the containers of such sizes as approved by the Registration Committee.
- vii) The registration certificate is further subject to such conditions as may be varied and specified from time to time by the Registration Committee under section 9(3c).
- viii) The Registration Committee is not responsible for the use of trade name. The use of the trade name shall



The Registration holder shall have to pay the revised fees for registration as per the Outcome of the Writ Petition No. 5300/1999. Pesticides Formulators Association v/s Union of India, pending for final disposal in the Hon'ble High Court of Gujarat at Ahmedabad"

Government of India
Ministry of Agriculture
(Department of Agriculture & Co-operation)
DIRECTORATE OF PLANT PROTECTION, QUARANTINE & STORAGE
Central Insecticides Board and Registration Committee
N.H.IV Faridabad (Haryana)-121001

CERTIFICATE OF REGISTRATION UNDER SECTION 9(4) OF THE
INSECTICIDES ACT, 1968

Certified that the insecticide Carbendazim 50% WP has been registered in the name of the person/undertaking whose particulars are specified below:

1. Name and Address of the person / undertaking : M/S Sri Kiruthika Agro Chemicals.
23, Hospital Road (Opp. Telephone Exchange) Vandimedu,
Villupuram-605 602 (T.N.)
2. Address of the manufacturing premises : 310/3, Thiruvannamalai Main Road, Cholaganur Village,
Villupuram -605 402(T.N.)
3. Registration No. **CIR-57,933/2007-Carbendazim (WP)(279)-1207**
F. No. 2,037-F/2007
4. Name of the Insecticide : Carbendazim 50% WP

5. Conditions :

- i) The insecticide shall be manufactured indigenously .
ii) The insecticide shall have the composition (kind, name and percentage of the ingredients) as given below :-

Carbendazim Tech. (based on 98% W.W min.)	51.000 % w/w
Surface active agent-Alkyl aryl sulfonate	2.000 % w/w
Dispersing agent-Alkyl naphthyl sulfonate	2.000 % w/w
Sticking agent-Glue / CMC	2.000 % w/w
China clay	43.000 % w/w
<hr/>	
Total :	100.000 % W/W

- iii) The shelf-life of the insecticide shall be 2 years

iv) (a) The insecticide shall conform to the specifications as approved by the Registration Committee till standards are published by the Bureau of Indian Standards.

(b) The Product shall conform to the standards specified by IS vide No. I.S:8446-1991 and amendment thereof.

v) A sample quantity of the insecticide alongwith a small quantity of reference analytical standard shall be provided from time to time to the Director, Central Insecticides Laboratory, Directorate of Plant Protection, Quarantine & Storage, N.H. IV, Faridabad, as and when required, for verification.

vi) The insecticide shall be packed in the containers of such sizes as approved by the Registration Committee.

vii) The registration certificate is further subject to such conditions as may be varied and specified from time to time by the Registration Committee under section 9(3c).


 "The registration holder shall pay, to pay the prescribed fees for registration as per the provisions of the Writ Petition No. 51 of 1967 between Gujarat Pesticide Manufacturers Association V/s Union of India for mandamus disposal in the Hon'ble High Court of Gujarat at Ahmedabad"

Government of India
Ministry of Agriculture
Department of Agriculture & Co-operation
DIRECTORATE OF PLANT PROTECTION, QUARANTINE & STORAGE
Central Insecticides Board and Registration Committee
N.H.IV Faridabad (Haryana)-121001

CERTIFICATE OF REGISTRATION UNDER SECTION 9(4) OF THE
INSECTICIDES ACT, 1968

Certified that the insecticide Acephate 75% S.P has been registered in the name of the person/undertaking whose particulars are specified below:

- 1. Name and Address of the person / undertaking : ✓ M/S Sri Kiruthika Agro Chemicals.
23, Hospital Road (Opp. Telephone Exchange) Vandimedu, Villupuram-605 602 (T.N.)
- 2. Address of the manufacturing premises : 310/3, Thiruvannamalai Main Road, Cholaganur Village, Villupuram -605 402(T.N.)
- 3. Registration No. **CIR-57,931/2007-Acephate (SP)(279)-1148**
- F. No. 2,035-F/2007
- 4. Name of the Insecticide : Acephate 75% S.P

5. Conditions :

- i) The insecticide shall be manufactured indigenously .
- ii) The insecticide shall have the composition (kind, name and percentage of the ingredients) as given below :-

Acephate a.i	75.000 % w/w
Aerosol OTB (Sodium Dioctyl sulphosuccinate)	0.500 % w/w
Fine silica (Hisil 233 or Ultrasil VN 3) Q.S	
Total :	100.000 % W/W
- iii) The shelf-life of the insecticide shall be 2 years
- iv) (a) The insecticide shall conform to the specifications as approved by the Registration Committee till standards are published by the Bureau of Indian Standards.
 (b) The Product shall conform to the standards specified by IS vide No. IS:12916-1990 and amendment thereof.
- v) A sample quantity of the insecticide alongwith a small quantity of reference analytical standard shall be provided from time to time to the Director, Central Insecticides Laboratory, Directorate of Plant Protection, Quarantine & Storage, N.H. IV, Faridabad, as and when required, for verification.
- vi) The insecticide shall be packed in the containers of such sizes as approved by the Registration Committee.
- vii) The registration certificate is further subject to such conditions as may be varied and specified from time to time by the Registration Committee under section 9(3c).
- viii) The Registration Committee is not responsible for the use of trade name. The use of the trade name shall be regulated as per the existing laws on the subject.



The Registrar for Registration of the Union of India between Gujarat and the High Court of Gujarat pending for final order of the High Court of Gujarat.

Government of India
Ministry of Agriculture
(Department of Agriculture & Co-operation)
DIRECTORATE OF PLANT PROTECTION, QUARANTINE & STORAGE
Central Insecticides Board and Registration Committee
N.H.IV Faridabad (Haryana)-121001

CERTIFICATE OF REGISTRATION UNDER SECTION 9(4) OF THE
INSECTICIDES ACT, 1968

Certified that the insecticide Cartap Hydrochloride 4% GR has been registered in the name of the person/undertaking whose particulars are specified below:

- 1. Name and Address of the person / undertaking: M/S Sri Kiruthika Agro Chemicals, 23, Hospital Road (Opp. Telephone Exchange) Vandimedu, Villupuram-605 602 (T.N.)
- 2. Address of the manufacturing premises.: 310/3, Thiruvannamalai, Main Road, Cholaganur Village, Villupuram-605 402(T.N.)
- 3. Registration No. CIR-57,125/2007 Cartap Hydrochloride (GR)(275)-835

4. Name of the Insecticide: Cartap Hydrochloride 4% GR

5. Conditions

- i) The insecticide shall be manufactured indigenously.
- ii) The insecticide shall have the composition (kind, name and percentage of the ingredients) as given below:-

Cartap hydrochloride Tech (Based on 98% w/w a.i.)	4.100 % w/w
Isopropyl acid Phosphate	1.000 % w/w
Phosphoric acid (85%)	0.500 % w/w
NP-85 or equivalent (Alkyl Aryl Sulphonate)	1.500 % w/w
China clay / Kaoline	5.000 % w/w
Sand	87.900 % w/w
Total:	100.000 % W/W

- iii) The shelf-life of the insecticide shall be 2 years
- iv) (a) The insecticide shall conform to the specifications as approved by the Registration Committee till standards are published by the Bureau of Indian Standards.
(b) The Product shall conform to the standards specified by IS vide No. IS:14184-1994 and amendment thereof.
- v) A sample quantity of the insecticide alongwith a small quantity of reference analytical standard shall be provided from time to time to the Director, Central Insecticides Laboratory, Directorate of Plant Protection, Quarantine & Storage, N.H. IV, Faridabad, as and when required, for verification.
- vi) The insecticide shall be packed in the containers of such sizes as approved by the Registration Committee.
- vii) The registration certificate is further subject to such conditions as may be varied and specified from time to time by the Registration Committee under section 9(3c).



Government of India
Ministry of Agriculture
(Department of Agriculture & Co-operation)
DIRECTORATE OF PLANT PROTECTION, QUARANTINE & STORAGE
Central Insecticides Board and Registration Committee
N.H.IV Faridabad (Haryana)-121001

CERTIFICATE OF REGISTRATION UNDER SECTION 9(4) OF THE
INSECTICIDES ACT, 1968

Certified that the insecticide Carbofuran 3% C.G. has been registered in the name of the person/undertaking whose particulars are specified below:

- 1. Name and Address of the person / undertaking: **M/S Sri Kiruthika Agro Chemicals, 23 Hospital Road (Opp. Telephone Exchange) Vandimedu, Villupuram-605 602 (T.N.)**
- 2. Address of the manufacturing premises: **310/3, Thiruvannamalai Main Road, Cholaganur Village, Villupuram-605 402(T.N.)**
- 3. Registration No.: **CIR-57 128/2007-Carbofuran (CG)(275)-568**
- 4. Name of the Insecticide: **Carbofuran 3% C.G.**
- 5. Conditions:

- i) The insecticide shall be manufactured indigenously
- ii) The insecticide shall have the composition (kind, name and percentage of the ingredients) as given below:

Carbofuran tech (based on 75% w/w)	4.000 % w/w
a.i) Calcium Silicate	5.000 % w/w
Blank Granules (Bentonite)	91.000 % w/w
Total	100.000 % w/w

- iii) The shelf-life of the insecticide shall be **2 Years**
- iv) (a) The insecticide shall conform to the specifications as approved by the Registration Committee till standards are published by the Bureau of Indian Standards.
- (b) The Product shall conform to the standards specified by IS vide No. IS:9360-1980 and amendment thereof.
- v) A sample quantity of the insecticide along with a small quantity of reference analytical standard shall be provided from time to time to the Director, Central Insecticides Laboratory, Directorate of Plant Protection, Quarantine & Storage, N.H.IV Faridabad, as and when required, for verification.
- vi) The insecticide shall be packed in the containers of such sizes as approved by the Registration Committee.
- vii) The registration certificate is further subject to such conditions as may be varied and specified from time to time by the Registration Committee under section 9(3c).
- viii) The Registration Committee is not responsible for the use of trade name. The use of the trade name shall be regulated as per the existing laws on the subject.

TAMILNADU POLLUTION CONTROL BOARD

TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : 3853

DATE : 27/07/2007

Processing No. : T10/MPCL/61139/APR/07/2007

DATE : 27/07/2007

Consent for Establishment under Section 23 of the WATER (Prevention and Control of Pollution) Act, 1974, as amended in 1980.

Sub : MPC Board - Consent for establishment
MESSERS SRI KANTHIGA AERO CHEMICALS,
S.NO.310/3, CHOZANGAR VILLAGE,
VILLUPURAM TALUK,
VILLUPURAM DISTRICT

for the establishment or take steps to establish the industry under Section 23 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended in 1980 (Central Act 53 of 1980).

Ref : 1. YOUR APPLICATION NO.13853 DT.19.12.06

2. DR NO.1-712/REL/MPCL/APR/2006 DT.2.1.08

Board Resolution No :

DATE : / /

Consent to establish or take steps to establish is hereby granted under Section 23 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended in 1980 (Central Act 53 of 1980) (hereinafter referred to as 'the Act') and the rules and Orders made there under to THE PROPRIETOR,

M/S. SRI KANTHIGA AERO CHEMICALS,
(hereinafter referred to as 'The Applicant') authorising him/her/ them to establish or take steps to establish the industry in the site mentioned below;
S.NO.310/3, CHOZANGAR VILLAGE,
VILLUPURAM TALUK,
VILLUPURAM DISTRICT

This Consent to establish is valid for 100 years, or till the industry obtains consent to operate under Section 23 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1980 whichever is earlier.

Jacobamma
28/07
FOR MEMBER-SECRETARY
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

To /

THE PROPRIETOR,
M/S. SRI KANTHIGA AERO CHEMICALS,
23, HOSPITAL ROAD,
(OPP. TELEPHONE EXCHANGE),
MADINDIYU,
VILLUPURAM-605 602

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board
VILLUPURAM

for information and necessary action.

Copy to : The Joint-District Environmental Engineer-19653

Copy to : The Commissioner / Executive Officer-

KOLITANUR PANCHAYAT UNION, VILLUPURAM TALUK, VILLUPURAM DISTRICT

Space :

TAMIL NADU POLLUTION CONTROL BOARD

- 3 -

SPECIAL CONDITIONS

1. Details of the products manufactured

S. NO.	DESCRIPTION	QUANTITY/MONTH
(1)	(2)	(3)

ANNEXURE-I

This consent to establish is valid for the manufacture of products and the rate of production mentioned above. Any change in rate of and the quantity or quality of the products has to be brought to the notice of the Board.

2. The unit shall install Effluent Treatment Plant as proposed, to ensure that the effluents to be discharged shall satisfy the standards prescribed by the Board for disposal of effluents into inland surface waters/public sewer/marine coastal areas/on land for irrigation, as indicated in the Annexure-I.
3. The unit shall install sewage treatment systems for the treatment of waste water arising out of the sanitary facility and waste water generated from canteen as proposed in the Annexure-I.
4. The unit shall construct effluent drains/cable drains/storm water drains separately and provide different colour, sign boards along with alignment of various drains as indicated in the site plan, furnished by the industry.
5. Each vessel/rector should have its own catch pit for the collection of spillage and each pump in the process section must be mounted on its own catch pit with the suction line of the pump connected to pit to empty it periodically/regularly/continuously.

- 4 -

6. It has to be ensured by the unit that the floors with the expanded metal, slotted angle steel sinker, steel grates shall be built to the maximum possible to avoid floor washings.

7. If the plant layout demands that the vessels should be installed in upper floor, it shall provide suitable system to minimise spill/leakage and also to collect and drain the spillages into effluent drain leading to the Effluent Treatment Plant by providing suitable gradient to the properly lined bottom floor.

8. The unit shall construct tank or lagoon of adequate capacity with compatible impervious material for the storage of hazardous/toxic waste.

9. The unit shall ensure that the corrosion prone areas and construction material liable to atmospheric and process induced corrosion shall be given special attention for immediate replacement with least preventive maintenance.

10. The unit has to provide facilities separately outside the main production plant for carrying out detoxification operations if any.

11. In order to collect spillage from a particular vessel before the spilled materials get a chance for combination with spillage from another vessel, the two vessels must be installed at sufficient distance to ensure that intercontamination cannot take place.

12. Flange joints in the pipelines should be avoided wherever possible.

13. The unit shall establish laboratory with adequate analytical equipments for analysing the trade effluent/sewage as well as samples of water collected from the wells nearby if any.

14. The unit shall construct compound wall around the boundary of the unit, to a height of 3.00 metres from ground level.

15. The unit shall appoint an Environmental Engineer with experience of minimum three years in maintenance of waste water treatment plants, before commissioning, along with supporting staff, chemist, technician and operators.

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TAMIL NADU POLLUTION CONTROL BOARD

-3-

16. Following location specific conditions must be satisfied :

GENERAL CONDITIONS

-5-

1. The above consent to establish cannot be construed as consent to operate.
2. The industry shall make a request for grant of consent to operate atleast sixty days before the commissioning of trial production.
3. The applicant shall maintain good house keeping both within the factory and in the premises. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted in to the effluent collection system only and shall not be allowed to find their way to storm water drains or open areas.
4. The unit has to provide sludge and silt traps and sandholes along the effluent drains for periodical desludging and desilting operation.
5. All places of storage of solid/liquid material are to be dyked with bunding facilities and the flooring within the dyked and bunding area shall be lined with impervious materials depending upon the nature of the solid/liquid to be stored.
6. As the unit proposes to utilise the treated trade effluent on inland for irrigation, the land has to be made fit for irrigation in consultation with the agricultural scientist to avoid more percolation.
7. Samples of water from the wells or any other nearby water sources have to be taken by the unit and get them analysed by the Board Laboratory to develop base line data to assess the existing water quality.
8. The unit shall provide separate power connection for the Effluent Treatment Plant and install separate energy meter for the Effluent Treatment Plant as well as for sarrators if any.
9. The unit shall provide an alternate power source sufficient to operate all the facilities to be installed in Effluent Treatment Plant by the applicant.
10. The consent does not authorise or approve the construction of any physical structures or facilities, or the undertaking of any work in any natural water course.
11. Any change in the details furnished in the conditions has to be brought to the notice of the Board and get approved by the Board, before obtaining consent to operate under the said Act.
12. The unit has to comply with the provisions of Public Liability Insurance Act, 1951 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. Consent to operate will not be issued unless the unit complied with the conditions of consent to establish, otherwise, the order of consent to establish already issued will be revoked with immediate effect.

(Continued in Annexure-I)

[Signature]
MEMBER-SECRETARY
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

[Signature]
MEMBER-SECRETARY
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

181

TAMIL NADU POLLUTION CONTROL BOARD

- 7 -

3. The unit shall provide sufficient acoustic measures for the following equipment.

SL. NO.	SOURCE	TYPE OF MEASURES

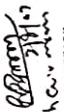
10. The unit shall install separate energy meter for the operation of the following Air Pollution Control equipments.

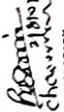
SL. NO.	SOURCE	AIR POLLUTION CONTROL MEASURES

GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate.
2. The applicant shall make a request for grant of consent to operate atleast sixty days before the commissioning of trial production.
3. The unit shall carryout Ambient Air Quality Survey atleast for seasons for the collection of baseline stations for (Ambient Air Quality level) within the plant / outside the plant. data, on the existing Ambient Air Quality level.
4. The applicant shall provide a meteorological station to collect the data on wind velocity, direction, temperature, rainfall etc.
5. The applicant shall prepare and submit a detailed Risk Assessment Report alongwith on site and off-site Emergency preparedness plan for within the premises of the plant as required under the Rules 13 and 14 of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended.
6. The unit shall install EWA Capacity generator exclusively for the operation of Air Pollution Control measures in case of power failure.
7. The unit shall also establish laboratory for analysis of gaseous / particulate emissions.
8. Any change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
9. The unit has to comply with the provisions of Public Liability Insurance Act, 1951 to provide immediate relief in the event of any hazard to human beings / other living creatures/plants and properties while handling and storage of hazardous substances.
10. Consent to operate will not be issued unless the unit complied with the conditions of consent to establish, otherwise the order of consent to establish already issued will be revoked with immediate effect.

(Continued in Annexure-1)


 FOR MEMBER SECRETARY
 TAMIL NADU POLLUTION CONTROL BOARD
 CHEMMAI


 FOR MEMBER SECRETARY
 TAMIL NADU POLLUTION CONTROL BOARD
 CHEMMAI

- 19 -



ANNEXURE - 4
-20-



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

**ORANG
E**

CONSENT ORDER NO. 2208246139301

DATED: 05/09/2022.

PROCEEDINGS NO.F.0231VPM/OS/DEE/TNPCB/VPM/A/2022

DATED: 05/09/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. SRI KIRUTHIKA AGRO CHEMICALS, S.F.No. 310/3, SOLAGANUR village, Vikravandi Taluk and Villupuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) - Issued- Reg.

- REF: 1.CTO Proc. No. F.VPM0053/RS/DEE/TNPCB/VPM/W&A/2013 dated 30.4.2013
- 2.Latest RCO Proc. No. F.VPM0231/RS/DEE/TNPCB/VPM/W&A/2017 dated 24.4.2017
- 3.Unit's application No. 46139301 re-submitted for Renewal of Consent in OCMMS on 4.8.2022
- 4.IR. No : F.0231VPM/OS/AE/VPM/2022 dated 5/9/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to:

The Proprietor
M/s.SRI KIRUTHIKA AGRO CHEMICALS,
S.F.No. 310/3,
SOLAGANUR village,
Vikravandi Taluk,
Villupuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2026

M SELVAKUMAR Digitally signed by M SELVAKUMAR
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM



-2-

TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

- This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Monochrotophos 36% SI	3000	Lit/M
2.	CYPER METHION 10% EC	2000	Lit/M
3.	CARBENDAZIN 50 % WP	1000	KGS/M
4.	ACAPHATE 75 % SP	1000	kg/M
5.	CARTAPHYDRO CHLORIDE 4% CG	2000	KGS/M
6.	Carbofuran 3% CG	4000	kg/Month

- This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	BLENDING MACHINE	Wet scrubber with stack	8.2	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	



TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall operate and maintain the Air Pollution Control measures provided efficiently and continuously so that the emission shall satisfy the Ambient Air Quality standards prescribed by the Board.
2. The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.
3. The unit shall ensure that it shall manufacture the products that are consented by the Board, and shall not carryout production of any other product.
4. The unit shall continue to develop more green belt around the periphery of the unit.
5. The unit shall operate only after obtaining necessary permissions from other competent authorities, whichever is necessary.
6. Operation of the unit shall not evoke any public complaints from nearby.
7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

M SELVAKUMAR Digitally signed by M SELVAKUMAR
Date: 2022.09.05 12:47:54 +05:10
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM

To
The Proprietor,
M/s.SRI KIRUTHIKA AGRO CHEMICALS,
5, Selva nagar, Virattikuppam road,
(Near, Imayam gas Godown),
Villupuram-605602,
Pin: 605602.

Copy to:

1. The Commissioner, VIKRAVANDI-Panchayat Union, Vikravandi Taluk, Villupuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANG
E

CONSENT ORDER NO. 2208146139301

DATED: 05/09/2022.

PROCEEDINGS NO.F.0231VPM/OS/DEE/TNPCCB/VPM/W/2022

DATED: 05/09/2022.

Tamil Nadu Pollution Control Board
தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம்

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. SRI KIRUTHIKA AGRO CHEMICALS, S.F.No. 310/3, SOLAGANUR village, Vikravandi Taluk and Villupuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued-Reg

- REF: 1.CTO Proc. No. F.VPM0053/RS/DEE/TNPCCB/VPM/W&A/2013 dated 30.4.2017
- 2.Latest RCO Proc. No. F.VPM0231/RS/DEE/TNPCCB/VPM/W&A/2017 dated 24.4.2017
- 3.Unit's application No. 46139301 re-submitted for Renewal of Consent in CMMS on 4.8.2022
- 4.IR. No : F.0231VPM/OS/AE/VPM/2022 dated 5/9/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as The Act) and the rules and orders made there under to

The Proprietor
M/s.SRI KIRUTHIKA AGRO CHEMICALS,
S.F.No. 310/3,
SOLAGANUR Village ,
Vikravandi Taluk ,
Villupuram District .

Authorising the occupier to make discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31 2026

M SELVAKUMAR Digitally signed by M SELVAKUMAR
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VILLUPURAM

Date: 2022.09.05.12:55:30 +05'30'

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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col:2) at the rate (Col:3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Monochrotophos 36% SI	3000	Lit/M
2.	CYPER METHION 10% EC	2000	Lit/M
3.	CARBENDAZIN 50 % WP	1000	KGS/M
4.	ACAPHATE 75 % SP	1000	KG/M
5.	CARTAPHYDRO CHLORIDE 4% CG	2000	KGS/M
6.	Carbofuran 3% CG	4000	kg/Month

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	SEWAGE	0.5	On Industrys own land
Effluent Type : Trade Effluent			
1.	TRADE EFFLUENT	0.1	Solar Evaporation Pans



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TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board / National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall dispose the sewage into septic tank arrangements provided before its disposal on industry's own land.
2. The unit shall ensure that the entire trade effluent shall be disposed in the Solar Evaporation Pan as reported.
3. The unit shall ensure that it shall manufacture the products that are consented by the Board, and shall not carryout production of any other product.
4. The unit shall operate only after obtaining necessary permissions from other competent authorities, whichever is necessary.
5. Operation of the unit shall not evoke any public complaints from nearby.
6. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
7. The unit shall not use 'use and throwaway plastics' such as plastic sheets, used for food wrapping spreading on dining table, etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness within the industry premises. Instead unit shall encourage use of ecofriendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag, etc.

M. SELVAKUMAR, Digitally signed by M. SELVAKUMAR
 District Environmental Engineer
 Tamil Nadu Pollution Control Board,
 VILLUPURAM

To
 The Proprietor,
 M/s. SRI KIRUTHIKA AGRO CHEMICALS,
 5, Selva nagar, Virattikuppam road,
 (Near, Imayam gas Godown),
 Villupuram - 605602,
 Pin: 605602

Copy to:

1. The Commissioner, VIKRAVANDI-Panchayat Union, VIKRAVANDI Taluk, Villupuram District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Melore for favour of kind information.
4. File

Registered post

ANNEXURE R-6
Approved - 1/9/16

-26-

DEPARTMENT OF AGRICULTURE

From

To

Dr. M. Rajendran, I.A.S.,
Commissioner of Agriculture,
Chepauk, Chennai-5.

M/s. SRI KRITHIKA AGRO CHEMICALS,
No. 23, Hospital Road,
(Opposite Telephone Exchange),
Vandimedu,
Villupuram – 605 602.

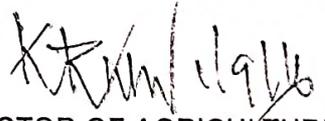
Lr.No. PPS4/97104/2016. Dated: 01.09.2016

Sir,

Sub: IA - 1968 – Insecticide (Amendment) Rules, 2015 Issue of
Manufacturing Licence No.430/2007, dated: 18.12.2007 –
Regarding.

Ref: 1. Your Lr., No. Nil Dated. 11.02.2016 and 26.07.2016

As per the Insecticide (Amendment) Rules, 2015 Issued vide notification G.S.R.840
(E), dated 05.11.2015 the Manufacturing Licence No. 430/2007, dated: 18.12.2007 is hereby
issued by Government of Tamil Nadu.


DEPUTY DIRECTOR OF AGRICULTURE,
(PLANT PROTECTION)
State Licensing Authority,
Tamil Nadu.

Encl. As above (Original M.L. No. 430/2007, dated: 18.12.2007

Copy to: The Joint Director of Agriculture, Thoothukudi.

Copy to: Stock file

B
1/9/16



PPS4/97104/2016

**GOVERNMENT OF TAMILNADU
DEPARTMENT OF AGRICULTURE**

FORM VI

**LICENCE TO MANUFACTURE INSECTICIDES
[See sub-rule (3) of rule 9]**

1. Manufacture Licence Number : 430/2007, dated:18.12.2007

Licence to manufacture the following insecticide(s) on the premises situated at: 310/3, Thriuvannamalai Main Road, Cholagnur Village, Villupuram – 605 402. Tamil Nadu is granted to M/s. SRI KIRTHIKA AGRO CHEMICALS, No. 23, Hospital Road, (Opposite Telephone Exchange), Vandimedu, Villupuram – 605 602. Tamil Nadu as specified hereunder:-

Sl. No.	Particulars of the insecticide	Registration Number	Date of grant of licence	Validity of licence
	- As per Annexure -		18.12.2007	As prescribed in the Insecticide Amendment Rules 2015

2. The insecticide(s) shall be manufactured under the direction and supervision of the following expert staff:

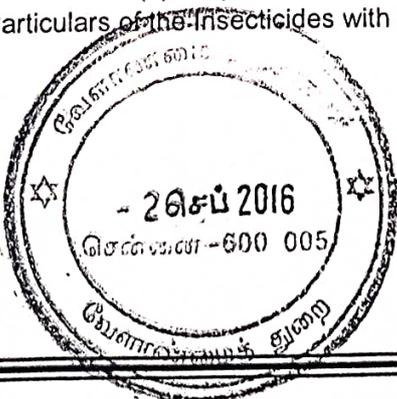
Name of insecticides and name(s) and designation of the expert staff :
Thiru R. Anand, M.Sc.

3. The licence is subject to such conditions as may be specified in the rules for the time being in force under the Insecticide Act, 1968 as well as the conditions stated below.

CONDITIONS

1. This licence shall be kept in the premises for which the licence is being issued and shall be produced for inspection as and when required by an Insecticide Inspector, licensing officer or any other officer authorised by the Government in this regard.
 2. Any change in the name of the expert staff, named in the licence, shall forthwith be reported to the licensing officer.
 3. The licensee shall scrupulously comply with each and every condition of registration of the insecticide, failing which the licence of the insecticide is liable to be cancelled.
 4. The licensee shall comply with the provisions of the Insecticides Act, 1968, and the rules made thereunder for the time being in force.
 5. The licence also authorises the storage and stocking of insecticide(s) manufactured at the licensed premises, in the factory premises for sale by way of wholesale dealing by the licensee.
 6. Any other condition(s) may be specified by the licensing officer. (Please see overleaf)
- (Encl : Particulars of the Insecticides with Registration details)

Office Seal:



K. K. M. 11/9/16
DEPUTY DIRECTOR OF AGRICULTURE,
(PLANT PROTECTION)
State Licensing Authority,
Tamil Nadu.

3/11/16

FIRM: M/s. SRI KRITHIKA AGRO CHEMICALS
PPS4/97104/2016

-28-

Manufacturing Unit.
310/3, Thriuvannamalai Main Road,
Cholaganur Village,
Villupuram – 605 402.

ANNEXURE

The Manufacturing Licence No. 430/2007, dated: 18.12.2007 for the following products subjects to the order and communications that may be issued by the Central Insecticides Board. Government of India and Government of Tamilnadu etc., from time to time in this regard.

SL NO	Products	Registration No
1	Cartap hydrochloride 4% GR	CIR-57125/2007- Cartap hydrochloride(GR)-(275)-835
2	Cypermethrin 10% EC	CIR-57126/2007-Cypermethrin(EC)-(275)-2431
3	Monocrotophos 36% SL	CIR-57127/2007-Monocrotophos(SL)-1733
4	Carbofuran 3% CG	CIR-57128/2007-Carbofuran(CG)-(275)-568
5	Phorate 10% CG	CIR-57129/2007-Phorate(CG)-(275)-1023
6	Acephate 75% SP	CIR-57931/2007-Acephate(SP)-(279)-1148
7	Carbendazim 50% WP	CIR-57933/2007-Carbendazim(WP)-(279)-1207
8	Lambda Cyhalothrin 5% EC	CIR-57929/2007-Lambda cyhalothrin(EC)-(279)-630
9	Butachlor 50% EC	CIR-57932/2007-Butachlor(EC)-(279)-1559
10	Glyphosate 41% SL	CIR-100325/2011-Glyphosate(SL)(314)-8
11	Chlorpyriphos 20% EC	CIR-101135/2012-chloropyriphos(EC)(323)-1
12	IMDACLOPRID 17.8%SL	CIR-101136/2012-IMIDACLOPRID(SL)(323)-1
13	Hexaconazole 5% EC	CIR-100920/2012- HExoconazole(EC)(320)-1
14	Cartap Hydrochloride 50% SP	CIR-12923/2015-Cartap hydrochloride (SP)(353)-367
15	Atrazine 50% WP	CIR-12923/2015-Atrazine (WP)(353)-202


DEPUTY DIRECTOR OF AGRICULTURE,
(PLANT PROTECTION)
State Licensing Authority,
Tamilnadu.

P.T.O



16	Acephate 25%+Fenvalerate3%EC	CIR-129235/2015- Acephate+Fenvalerate(EC)(353)-391
17	Acetamiprid 20% SP	CIR-129236/2015-Acetamiprid(SP)(353)-205
18	Lambda Cyhalothrin 2.5% EC	CIR-12902/2015- Lambda cyhalothrin(EC)(353)- 127
19	Mancozeb 72% WP	CIR-129025/2015-Mancozeb (WP)(353)-327
20	Hexaconazole 5% SC	CIR-129234/2015- Hexaconazole(SC)(353)-455
21	Fipronil 0.3% GR	CIR- 129233/2015- Fipronil (GR)(353)-539
22	Fenvalerate 20% EC	CIR- 129030/2015-Fenvalerate(EC)(353)-139
23	Diuron 80% WP	CIR- 129029/2015- Diuron (WP)(353)-27
24	Carbendazim12%+Mancozeb63% WP	CIR-129238/2015- Carbendazim+Mancozeb(WP)(353)-604
25	Dichlorvos 76% EC	CIR- 129028/2015- Dichlorvos(EC)(353)-163
26	Oxyflourfen 23.5% EC	CIR- 128657/2015- Oxyflourfen(EC)(353)-125
27	Metribuzin 70% WP	CIR- 128656/2015- Metribuzin(WP)(353)-148
28	Pendimethalin 30% EC	CIR-128199/2015- Pendimethalin(EC)(353)-275
29	Prethilachlor 50% EC	CIR- 128392/2015- Pretilachlor(EC)(353)-308
30	Metalaxy 8%+Mancozeb 64% WP	CIR- 129026/2015- Metalaxy +Mancozeb(WP)(353)-293
31	Profenophos 50% EC	CIR- 128653/2015- Profenophos(EC)(353)-379
32	Profenophos40%+Cypermethrin4% EC	CIR- 128393/2015- Profenophos+Cypermethrin(EC)(353)-370
33	Propiconazole 25% EC	CIR-128654/2015- Propiconazole(EC)(353)-197
34	Tricyclazole 75% WP	CIR- 129022/2015- Tricyclazole(WP)(353) 174
35	Triazophos 40% EC	CIR- 128198/2015- Triazophos (EC)(353)-199
36	Triadimefon 25% WP	CIR- 129024/2015- Triadimefon (WP)(353)-26
37	Temephos 50% EC	CIR- 129023/2015- Temephos(EC)(353)-80
38	Sulphur 80% WP	CIR – 128655/2015- Sulphur (WP)(353)-518
39	Paraquat Dichloride 24% SL	CIR – 128658/2015- Paraquat Dichloride (SL)(353)-228
40	Chlorpyrifos 50% EC	CIR – 129027/2015- Chlorpyrifos (EC)(353)-504

Expert Staff: R. Anand, M.Sc.


DEPUTY DIRECTOR OF AGRICULTURE,
(PLANT PROTECTION)
State Licensing Authority,
Tamilnadu.



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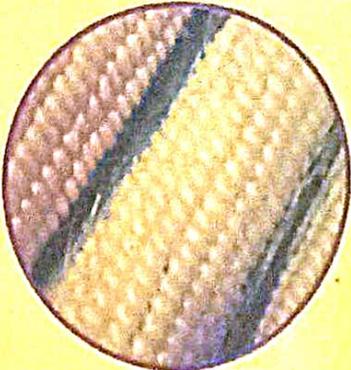
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LION KRITHI 10 G

PHORATE 10% C.G. GRANULES
ENCAPSULATED SOIL & SYSTEMIC INSECTICIDE



NET WEIGHT : 1 KG

PHORATE 10% CG - Insecticide - chemical composition : Phorate (a.i.) 10% W/W other relevant ingredient 90% W/W recommended for the control of Several kinds of Insects & Pests as per the instructions of the enclosed leaflet
PRECAUTIONS : Hazardous Avoid Inhalation, oral / skin contact.



10 G

10 G

LION KRITHI 10 G PHORATE 10% CG

Composition : Phorate (a.i.) 10% w/w
other Ingredients 90% w/w

ANTIDOTE : Atropinize the patient immediately and maintain by repeated doses of 2 to 4 mg at 5 to 10 minute intervals for hours together as long as symptoms continue Administer 1-2mg of 2 P.A.M. Dissolved in 10 c.c well distilled water and inject intravenously slowly taking 10 - 15 minutes. KEEP OUT OF REACH OF CHILDREN.

BATCH NO :
MFG. DATE :
EXPIRY. DATE :
M.R.P. Rs. : 85.00
(INCL OF ALL TAXES)

Mfg Lic. No : 430/2007
Regn. No ; CIR-57129/2007-PHORATE
(CG)(275)-1023

Marketed By :
GV AGRO GROUPS
VILLUPURAM-605 602 (T.N.)

லயன் கிருத்தி 10 G போரேட் - 10% CG

நச்சு முறிவு : பாதிக்கப்பட்டவருக்கு உடனடியாக அட்ரோபின் கொடுக்கவும் 10 சிசி தூய வடிவடைய நீரில் 1-2mg 2 பிறம் மருந்தைக் கரைத்து நரம்பூசியாக 10-15 நிமிடங்கள் வரை மெதுவாகக் கொடுக்கவும்
குழந்தைகளுக்கு எட்டாமல் தூரம் வைக்கவும்

லயன் க்யூதி 10 G ஃபோரைட் 10% CG

மருமருந்து : ரோகியை உடனெ தனெ அட்ரோபினைஸ் செய்யுக்க. 10 சி.சி. லிஸ்ட்ரிஸ்டீல் வாடரில் • 1-2 mg 2 வி னு னும லயிஸ்டீல் 10-15 மினிஸ்டுஸுஸ் சாவயானம் னைமலிஸ்குஸ்திவெய்க்குக்க.

கூதிகலில் மினுமும் அகலி ஸுகுகிஸ்குக்க.

लयन कृति 10 G फोरेटे 10% CG

विष निवारण : मरीज को फौरन एट्रोपिनइज कर्टे औट 2 से 4 एम.जी की मात्रा में 5 से 10 मिनट के अंतर पर देकर तब तक एट्रोपिनाइजेशन जारी रखें जब तक विष के लक्षण दिखायी देना समाप्त न हो जाएं। • 2 पी ए एम के 1 से 2 मात्रा 10 एम.जी आसीवत जल (डिस्टिल्ड वाटर) में मिलाकर 10 से 15 मिनट का समय लेकर बिल्कुल धीरे-धीरे इंजेक्शन द्वारा नस में डीजिये।

बच्चों से दूर रखिए।



Manufactured by :
M/s SRI KRITHIKA AGRO CHEMICALS
310/3, Thiruvannamalai Main Road,
Cholaganur Village Villupuram-605 402 (T.N.)
email : sriskac@gmail.com

LION KRITHI ACEPHATE 75

Net. wt : 250 g

Mfg Lic No : 430/2007

CIP-57831/2007-ACEPHATE (SP) (279)-1148

An organophosphorus Insecticide for the control of bollworms and jassids of cotton, plant hopper & green leaf hopper on rice, aphids on safflower stem borer and leaf folder.

Composition	m/m
Acephate Content (a.i)	75.0%
Carriers and auxiliaries	Q.S.
	100.00%



ACEPHATE 75% SP

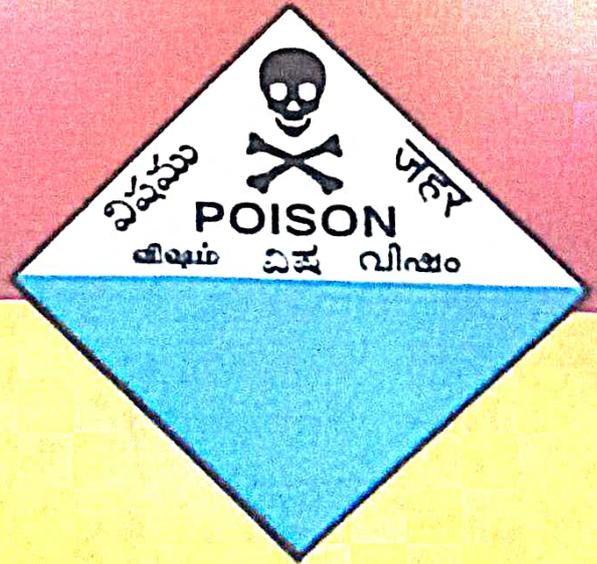
INSECTICIDE

பூச்சிக்கொல்லி

कीटनाशक

పురుగుల మందు

കീടനാശിനി



Marketed By :

GV AGRO GROUPS

VILLUPURAM - 605 602 (T.N.)

ACEPHATE 75% SP

Symptoms of Poisoning : The early symptoms may be combination of headache, giddiness, vertigi, nausea, vomiting, blurred vision, sweating, excessive lacrimation and salivation

- Keep out reach of Children
- Keep away from heat and open Flame

Destroy the Pouch after use

First Aid Measures : (1) Gastric lavage with 5% Sodium bicarbonate may be given if swallowed. (2) Wash the skin and irrigate the eyes with normal saline
 Antidote : Inject Atropine 2.4 mg. I.M. or Subcutaneous at 3 to 10 minute intervals until full Atropinisation. 2-PAM, 1-2g dissolved in 10cc of distilled water and inject intravenously slowly for 10-15 minutes. 2-PAM should be used in conjunction with Atropine and not alone.

அசிபேட் 75% SP

விஷத்தின் அறிஞரிகள் தலைவலியுடன் கூடிய தலைசற்றல, வாந்தி, மயக்கம், பார்வை வியாததல் முதலியன விஷத்தின் அறிஞரிகள் குழந்தைகளுக்கு எடபாததூதூதில் வைக்கவும் தெருபு மற்றும் இவப்பத்தின் அருகில் வைப்பதை தவிர்க்கவும். உபயோகித்தபின் கையை அழித்தவிடவும். அசிபேட்டை விடுவதற்கு நேரம் முதல்தவி : கெல்டுக் கெல்டுட்டை 5% சோடியம் கைகார்பனேட் கலவைகை கெட்டுகவும். கண்ணிலோ, தோலிலோ படக்குததால் தவிராக தண்ணீரையும் உப்பதனையும் கெண்டு கழுவுவும். நசக முறிவு : ஊசி மூலம் 2-4 மி.கி. அட்ரோபின் மருத்துவரின் ஆலோசனைகவேற்ப உபயோகிக்கவும்.

असीफेट 75% एस पी कीटनाशक

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असीफेट 75% एस पी कीटनाशक

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Manufactured by : **SRI KRITHIKA AGRO CHEMICALS**

310/3, Thiruvannamalai Main Road, Cholaganur Village, Villupuram-605 402 (T.N.)



Batch Number :
 Mfg. Date :
 Expiry Date :
 Max. Retail Price. Rs. : 192.00
 (Inclusive of all taxes)



**Government of Tamil Nadu
Department of Industries and Commerce**

ACKNOWLEDGEMENT PART - II

1. M/s. GVENGADESAN HAS FILED MEMORANDUM FOR A (MANUFACTURING) ENTERPRISE AT THE ADDRESS 310/3, THIRUVANNAMALAI MAIN ROAD street, CHOLONUR, Villupuram taluk, Villupuram district, 605402 FOR THE ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO: 2013/33-007/04987 AND ALLOCATED ENTERPRENEUR MEMORANDUM NUMBER AS BELOW:

2. DETAILS OF ITEMS MANUFACTURED RENDERED :

Sl.No	ITEMS OF MANUFACTURE	CAPACITY
1	INSECTICIDE	1800 Tons
2	PESTICIDE	1800 Tons

3. DETAILS OF PLANT & MACHINERY :

INVESTMENT IN PLANT & MACHINERY EQUIPMENT (IN LAKHS)	DATE OF COMMENCEMENT OF PRODUCTION
24	18-01-2013

4. NOTE: THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE LICENSE PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF THE LAWS OF CENTRAL/STATE GOVERNMENT/COURT ORDERS

MICRO-SMALL TO SMALL/MEDIUM OR VICE VERSA

5. DATE OF ISSUE

21-11-2013

6. NATURE OF ACTIVITY

(MANUFACTURING-1, SERVICE-2)

1 MANUFACTURING

7. CATEGORY OF THE ENTERPRISE

(MICRO-1, SMALL-2, MEDIUM-3)

1 MICRO

ENTERPRENEUR MEMORANDUM NUMBER

3 3 0 0 7 1 1 04987 PART II

(FIRST TWO BOXES ARE FOR STATE UNION TERRITORY CODE, NEXT THREE BOXES ARE FOR DISTRICT CODE, SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIXTH BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE DIGITS ARE ENTREPRENEURS MEMORANDUM NUMBER.)

DATE : 21-11-2013

PLACE : VILLUPURAM

SIGNATURE

(S.A.P. Varman)

Additional Director of Industries & Commerce (DIC)

Note : (1) The concerned Financial Institutions/Agencies who provide Loan/Clearance/Assistance, shall verify this Entrepreneur Memorandum Form Part II in the website <http://www.mnconline.tn.gov.in>, to ascertain the genuineness/ validity / cancellation using the above EM PART II Number

(2) The concerned Financial Institution/Agencies who provide Loan/Clearance/Assistance, shall ascertain the eligibility of subsidies and incentives given by the Government, from the General Manager, District Industries Centre, Villupuram.

(3) This EM Part II is issued relying upon the details furnished by the applicant (self certification) and is liable to be cancelled, if any details are found to be incorrect at a later date.

M.பாக்கியராஜ்

ஊராட்சி மன்ற தலைவர்

சோழகனூர் ஊராட்சி, திருவாமாத்தூர் அஞ்சல்,
கோலியனூர் ஒன்றியம், விழுப்புரம் மாவட்டம்

தீர்மான நகல்

2012ஆம் ஆண்டு நவம்பர் மாதம் 21ஆம் தேதி காலை 10 மணி அளவில் சோழகனூர் ஊராட்சி மன்ற கட்டிடத்தல் தலைவர் திரு.M.பாக்கியராஜ் அவர்கள் தலைமையிலும் மன்ற உறுப்பினர்கள் முன்னிலையிலும் கீழ்க்கண்ட பொருள் குறித்து கூட்டம் நடைபெற்றது.

பொருள் : 4

சோழகனூர் ஊராட்சியில் புஞ்சை ச. எண்.319/3ல் விராட்டி குடும்பத்தை சேர்ந்த கோவிந்தசாமி மகன் வெங்கடேசன் என்பவர் ஸ்ரீகிருத்திகா அக்ரோ கெமிக்கல்ஸ் உற்பத்தி நிறுவனம் அமைக்கவும், இதில் 15 HP மின் திறன் கொண்ட மின் இணைப்பு பெற்று இந்த நிறுவனத்தை இயக்கி நடத்தவும் இதில் 3824.83 ச.மீ. கட்டிடம் கட்டப்பட்டது. இதற்கு அரசு நிர்ணயம் செய்த தொகையை பெற்றுக் கொண்டு இந்நிறுவனம் கட்டவும், கட்டி இயக்கவும் இம்மன்றம் தீர்மானிக்கப்பட்டது.

தீர்மான எண்:4

அங்கீகரிக்கப்பட்டது

/உண்மை நகல்/

ஒப்பம்/-

President

Solanganur Panchayat

ஒப்பம்/-

M.பாக்கியராஜ்

தலைவர்

ஊராட்சி மன்றம்

சோழகனூர்

Cell phone: 9245139080

M.BAKKIYARAJ
Panchayat Council President
Solaganur Panchayat, Thiruvamathur Post,
Koliyanur Union, Villupuram District

Resolution Copy

A meeting was held in respect of the subject mentioned below in Solaganur Panchayat Council Building on 21st November 2012 at 10:00am under the Chairmanship of the President, Tr.M.Bakkiyaraj, and in the presence of the Council Members:

Subject-4:

A building in an extent of 3824.83sq.m was constructed by Venkatesan, S/o.Govindasamy, of Viratti family in Solaganur Panchayat punjai S.No.319/3 to setup and operate an establishment in the name 'Sri Kiruthika Agro Chemicals' to manufacture agro chemicals by obtaining 15HP electricity power. A resolution was passed in this Council to construct and operate this establishment after receiving the amount fixed for the same by the Government.

Resolution No.4:

Passed.

/True copy/

Sd/-
President,
Solaganur Panchayat

Sd/-
M.Bakkiyaraj,
President,
Panchayat Council,
Solaganur

TAMIL NADU FIRE AND RESCUE SERVICE DEPARTMENT**FIRE SERVICE LICENCE**

(Under Section 13 of the Tamilnadu Fire Service Act 1985 read with
Tamilnadu Fire Service Rules 1990 Appendix III)

K.Dis.NO.1345/A2/2022

DATE: .03.2022

License is hereby granted Under Section 13 of the Tamil Nadu Fire Service Act. 1985, for **Manufacturing of Agro Chemicals** in the name of "SRI KIRUTHIKA AGRO CHEMICALS" situated at the Premises **RS.No.310/3**, Thiruvannamalai Main Road, Cholaganur, Villupuram Taluk, Villupuram District. Subject to the Conditions noted thereon and other conditions as may be prescribed. This Premises was inspected Station Officer Fire and Rescue Services Villupuram on 01.03.2022. This License is hereby Renewed for one year from the date of Issue.

CONDITION

1. The Basic Fire Fighting extinguishers installed in the premise should be maintained properly as IS 2190/2010.
2. All Fixed Fire Fighting installation should be maintained properly as per NBC-2016 of India.
3. Register of Fire Extinguisher and Register of mock drill should be maintained as per Pro form II & III respectively.
4. Elementary Fire Fighting training should be given to the employee form fire service department.
5. Premises should be maintained neat and clean.



R. R. R.
District Officer 7/3/22
Fire and Rescue Services
Villupuram District

To:-

SRI KIRUTHIKA AGRO CHEMICALS,
No.5, Selva Nagar,
Viratikuppam road,
Near Imayam Gas Godown,
Villupuram Taluk,
Villupuram District.



SRI KRITHIKA AGRO CHEMICALS

310/3, Thiruvannamalai Main Road, Cholaganur Village, Villupuram - 605 402.

Ph : 04146-227585 Cell : 9842429026 Email ID: sriskac@gmail.com

“FORM IX”

No. 517

PRINCIPAL CERTIFICATE

We Manufacturing the following insecticide (s) as per the details given below

SL NO	Product Name	Trade Name	Address of the Manufacturing Premises	License No	Date of Issue	Valid upto	Name & Address of the Licensing Authority
1	Acephate 75% SP	LION KRITHI 75 SP	310/3, Thiruvannamalai Main Road, Cholaganur Village Villupuram-605 402.	430/2007	18-12-07	As Prescribed in the Insecticide Amendment Rules 2015 Permanent	THE COMMISSIONER OF AGRICULTURE Government of Tamilnadu Chepauk, Chennai 5
2	Acetamidrid 20% SP	LION KRITHI 20SP	-do-	-do-	-do-	-do-	-do-
3	Acephate 25%+Fenvalerate 3% EC	LION KRITHI 25+3EC	-do-	-do-	-do-	-do-	-do-
4	Atrazine 50% WP	LION KRITHI 50WP	-do-	-do-	-do-	-do-	-do-
5	Butachlor 50% EC	LION KRITHI CHLOR 50 EC	-do-	-do-	-do-	-do-	-do-
6	Cartap hydrochloride 4% GR	LION KIRUTOP 4G	-do-	-do-	-do-	-do-	-do-
7	Carbofuran 3% CG	LION KRITHI 3CG	-do-	-do-	-do-	-do-	-do-
8	Carbendazim 50% WP	LION KRITHI STIN 50	-do-	-do-	-do-	-do-	-do-
9	Cartap Hydrochloride 50% SP	LION KRITHI 50 SP	-do-	-do-	-do-	-do-	-do-
10	Carbendazim 12%+Mancozeb 63% wp	LION KRITHI 12+63 WP	-do-	-do-	-do-	-do-	-do-
11	Chlorpyrifos 50% EC	LION KRITHI 50EC	-do-	-do-	-do-	-do-	-do-
12	Chlorpyrifos 20% EC	LION KRITHI - 20EC	-do-	-do-	-do-	-do-	-do-
13	Cypermethrin 10% EC	LION KRITHI CYPER 10EC	-do-	-do-	-do-	-do-	-do-
14	Diuron 80% WP	LION KRITHI 80WP	-do-	-do-	-do-	-do-	-do-
15	Dichlorvos 76% EC	LION KRITHI 76 EC	-do-	-do-	-do-	-do-	-do-
16	Fenvalerate 20% EC	LION KRITHI 20EC	-do-	-do-	-do-	-do-	-do-
17	Fipronil 0.3% GR	LION KRITHI 0.3GR	-do-	-do-	-do-	-do-	-do-
18	Geysphosate 41%	LION KRITHI -41SL	-do-	-do-	-do-	-do-	-do-
19	Hexaconazole 5% EC	LION KRITHI - 5EC	-do-	-do-	-do-	-do-	-do-
20	Hexaconazole 5% SC	LION KRITHI -5SC	-do-	-do-	-do-	-do-	-do-
21	IMIDACLOPRID 17.8 % SL	LION KRITHI -17.8SL	-do-	-do-	-do-	-do-	-do-
22	Lambda Cyhalothrin 5% EC	LION KRITHI FIGHTER-5EC	-do-	-do-	-do-	-do-	-do-
23	Lambda Cyhalothrin 2.5% EC	LION KRITHI 2.5EC	-do-	-do-	-do-	-do-	-do-
24	Mancozeb 72% WP	LION KRITHI 75 WP	-do-	-do-	-do-	-do-	-do-
25	Metribuzin 70% WP	LION KRITHI 70WP	-do-	-do-	-do-	-do-	-do-
26	Metaxyl 18%+Mancozeb 64% WP	LION KRITHI 8+64 WP	-do-	-do-	-do-	-do-	-do-
27	Monocrotophos 36% SL	LION KRITHI PHOS 36SL	-do-	-do-	-do-	-do-	-do-
28	Oxyflourfen 23.5% EC	LION KRITHI 23.5 EC	-do-	-do-	-do-	-do-	-do-
29	Paraquat Dichloride 24% SL	LION KRITHI 24 SL	-do-	-do-	-do-	-do-	-do-
30	Pendimethalin 30% EC	LION KRITHI 30EC	-do-	-do-	-do-	-do-	-do-
31	Phorate 10% CG	LION KRITHI 10G	-do-	-do-	-do-	-do-	-do-
32	Pretilachlor 50% EC	LION KRITHI 50EC	-do-	-do-	-do-	-do-	-do-
33	Profenophos 50% EC	LION KRITHI 50 EC	-do-	-do-	-do-	-do-	-do-
34	Profenofos 40%+Cypermethrin 4% EC	LION KRITHI 40+4 EC	-do-	-do-	-do-	-do-	-do-
35	Propiconazole 2.5% EC	LION KRITHI 25EC	-do-	-do-	-do-	-do-	-do-
36	Sulphur 80% WP	LION KRITHI 80WP	-do-	-do-	-do-	-do-	-do-
37	Teremphos 50 % EC	LION KRITHI 50 WP	-do-	-do-	-do-	-do-	-do-
38	Tricyclazole 75% WP	LION KRITHI 75 WP	-do-	-do-	-do-	-do-	-do-
39	Tnazophos 40% EC	LION KRITHI 40 EC	-do-	-do-	-do-	-do-	-do-
40	Triadimefon 25% WP	LION KRITHI 25 WP	-do-	-do-	-do-	-do-	-do-

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2. We hereby authorize M/s..... to sell, stock or exhibit for sale or distribute following insecticides, manufactured by us, in wholesale or retail in the Taluka/District/Sale as details below.

SL No.	Products	Trade Name	Manufacturing license No and date of issue	Manufacturing license No and date of issue	Name of Taluk and District
1	Acephate 75% SP	LION KRITHI 75SP	CIR-57931/2007-Acephate (SP)-(279)-1118	-do-	Villupuram District
2	Acetamiprid 20% SP	LION KRITHI 20SP	CIR-129236/2015-ACE-TAMIPRID (SP) (353)-205	-do-	Villupuram District
3	Acephate 25%+Fenvalerate 3% EC	LION KRITHI 25+3EC	CIR-129235/2015-Acephate+Fenvalerate(EC)353-391	-do-	Villupuram District
4	Atrazine 50% WP	LION KRITHI 50WP	CIR-12923/2015-Atrazine (WP) (353)-202	-do-	Villupuram District
5	Butachlor 50% EC	LION KRITHI CHLOR 50EC	CIR-57932/2007-Butachlor (EC) (279)-1559	-do-	Villupuram District
6	Cartap hydrochloride 4%GR	LION KIRUTOP 4G	CIR-57125/2007-Cartap hydrochloride(GR)-(275)-835	-do-	Villupuram District
7	Carbofuran 3%CG	LION KRITHI 3CG	CIR-57128/2007-Carbofuran(CG) (275)-568	-do-	Villupuram District
8	Carbendazim 50% WP	LION KRITHI STIN 50	CIR-57933/2007-Carbendazim(WP)-(279)-1207	-do-	Villupuram District
9	Cartap Hydrochloride 50% SP	LION KRITHI 50 SP	CIR-12923/2015-Cartap hydrochloride (SP) (353)-367	-do-	Villupuram District
10	Carbendazim 12%+Mancozeb 63%WP	LION KRITHI 12+63 WP	CIR-129238/2015-Carbendazim+Mancozeb(WP)(353)-604	-do-	Villupuram District
11	Chlorpyrifos 50% EC	LION KRITHI 50EC	CIR-129027/2015-Chlorpyrifos (EC) (353)-504	-do-	Villupuram District
12	Chlorpyrifos 20% EC	LION KRITHI -20EC	CIR-101135/2012-Chlorpyrifos (EC) (323)-1	-do-	Villupuram District
13	Cypermethrin 10% EC	LION KRITHI CYPER 10EC	CIR-57126/2007-Cypermethrin(EC) - (275) - 2431	-do-	Villupuram District
14	Diuron 80% WP	LION KRITHI 80 WP	CIR-129029/2015-Diuron (WP) (353) -27	-do-	Villupuram District
15	Dichlorvos 76% EC	LION KRITHI 76 EC	CIR-129028/2015-Dichlorvos (EC) (353) -163	-do-	Villupuram District
16	Fenvalerate 20% EC	LION KRITHI 20 EC	CIR-129030/2015-Fenvalerate(EC) (353) -139	-do-	Villupuram District
17	Fipronil 0.3% GR	LION KRITHI 0.3GR	CIR-129233/2015-Fipronil (GR) (353) -539	-do-	Villupuram District
18	Geysphosate 41%	LION KRITHI -41SL	CIR-100325/2011-Glyphosate (SL) (314)-8	-do-	Villupuram District
19	Hexaconazole 5% EC	LION KRITHI -5EC	CIR-100920/2012-Hexaconazole (EC) (320) -1	-do-	Villupuram District
20	Hexaconazole 5% SC	LION KRITHI 5SC	CIR-129234/2015-Hexaconazole (SC) (353)-455	-do-	Villupuram District
21	IMIDACLOPRID 17.8%SL	LION KRITHI -17.8SL	CIR-101136/2012-Imidacloprid(SL)(323)-1	-do-	Villupuram District
22	Lambda Cyhalothrin 5% EC	LION KRITHI FIGHTER-5EC	CIR-57929/2007-Lambda cyhalothrin (EC) -(279)-630	-do-	Villupuram District
23	Lambda Cyhalothrin 2.5% EC	LION KRITHI 2.5EC	CIR-12902/2015-lambda cyhalothrin(EC) (353) -127	-do-	Villupuram District
24	Mancozeb 72%WP	LION KRITHI 75 WP	CIR-129025/2015-Mancozeb (WP) (353) -327	-do-	Villupuram District
25	Metribuzin 70% WP	LION KRITHI 70WP	CIR-128656/2015-Metribuzin(WP) (353)-148	-do-	Villupuram District
26	Metalaxy 1 8%+Mancozeb 64% WP	LION KRITHI 8+64 WP	CIR-129026/2015-Metalaxy+Mancozeb(WP) (353)-293	-do-	Villupuram District
27	Monocrotophos 36% SL	LION KRITHI PHOS 36SL	CIR-57127/2007-Monocrotophos (SL) - 1733	-do-	Villupuram District
28	Oxyflourfen 23.5% EC	LION KRITHI 23.5 EC	CIR-128657/2015-Oxyflourfen(EC) (353) -125	-do-	Villupuram District
29	Paraquat Dichloride 24% SL	LION KRITHI 24 SL	CIR-128658/2015-Paraquat Dichloride (SL) (353) -228	-do-	Villupuram District
30	Pendimethalin 30% EC	LION KRITHI 30 EC	CIR-128199/2015-Pendimethalin (EC) (353) -275	-do-	Villupuram District
31	Phorate 10% CG	LION KRITHI 10 G	CIR-57129/2007-Phorate (CG) - (275)-1023	-do-	Villupuram District
32	Pretilachlor 50% EC	LION KRITHI 50 EC	CIR-128392/2015-Pretilachlor (EC)(353)-308	-do-	Villupuram District
33	Profenophos 50% EC	LION KRITHI 50 EC	CIR-128653/2015-Profenophos (EC) (353)-379	-do-	Villupuram District
34	Profenofos 40%+Cypermethrin 4%EC	LION KRITHI 40+4 EC	CIR-128393/2015-Profenofos+Cypermethrin(EC)(353)-370	-do-	Villupuram District
35	Propiconazole 2.5% EC	LION KRITHI 25 EC	CIR-128654/2015-Propiconazole(EC) (353) -197	-do-	Villupuram District
36	Sulphur 80% WP	LION KRITHI 80WP	CIR-128655/2015Sulphur (WP) (353) - 518	-do-	Villupuram District
37	Temephos 50 % EC	LION KRITHI 50 WP	CIR-129023/2015-Temephos (EC) (353) - 80	-do-	Villupuram District
38	Tricyclazole 75%WP	LION KRITHI 75 WP	CIR-129022/2015-Tricyclazole (WP) (353) 174	-do-	Villupuram District
39	Triazophos 40% EC	LION KRITHI 40 EC	CIR-128198/2015-Triazophos (EC) (353) - 199	-do-	Villupuram District
40	Triadimefom 25% WP	LION KRITHI 25 WP	CIR-129024/2015-Triadimefom (WP) (353) -26	-do-	Villupuram District

3. The above mentioned dealer shall obtain the above detailed insecticides (a) directly from us (b) from the following distributors(s)

SL No.	Name of the Distributors(s)	Complete address of the Distributor	License Number and date for the distributor of the above insecticides	Date of validity of the License	Complete address of the premises where distributor (s) is / are stocking insecticides

4. The dealer to whom this principal certificate has been issued shall procure above-detailed insecticides from the above mentioned distributor. In the event of procuring these insecticides from any other distributor, this certificate shall become null and void.

5. Before issuing this certificate we certify that we have inspected and ensured that above mentioned distributors and dealers have adequate space and facilities to stock above- detailed insecticides so as to maintain their quality on shelf and have obtained an undertaking to the effect that the insecticides(s) shall be stocked accordingly to maintain their quality on shelf under every circumstances.

6. This certificate has been issued to enable the distributor / dealer obtain license to sell, stock or exhibit for sale or distribute the above-detailed insecticides, including those for stocking and use for commercial pest control operations. And is valid upto As per the Amendment Rule 2015

Date:
Place:
To
The licensing officer.....
M/s.....
if the insecticides are to be supplied through distributors.

Signature with Company's Seal







கனவுர்ன்டர்

அணியுங்கள் உங்கள் கனவுகளை

மய்யம்
113 ஆண்டு
புதுச்சேரி
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கனவுர்ன்டர்

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)
BENCH AT CHENNAI

Application No.112 of 2022

Saraswathi Excel Matriculation School
Rep.By its Correspondent,
M.Rajasekaran,
Thiruvannamalai Road,
Sozhanganur-605 402,
Vikravandi Taluk,
Villupuram District.

...Applicant

-Vs-

The Member Secretary,
Tamil Nadu Pollution Control Bord,
Guindy,
Chennai-600 032 & others.

....Respondents

COUNTER FILED BY THE G.VENKATESAN
(8TH RESPONDENT)

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D.SELVAM,
T.ELUMALAI, Ms.122/2013
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